

[Shri Dharmendra Pradhan]

workers argue that the sale of alumina to that private company would not only cause loss of the precious foreign exchange but also result in declining profits. They fear that this loss making and buckling to private influence, will pave the way for its eventual privatization'. The workers are highly agitated and even written to the hon. Prime Minister. The Government should not allow such undermining of its PSUs. It is also a threat to the economic interests of Odisha and also a menace to livelihood of thousands of workers.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): The House is adjourned for lunch for one hour.

The House then adjourned for lunch at thirty-one minutes
past one of the clock

The House reassembled after lunch at thirty-one minutes
past two of the clock,

GOVERNMENT BILL

THE VICE-CHAIRMAN (PROF. P. J. KURIEN) in the Chair.

The Railway Property (Unlawful Possession) Amendment Bill, 2011

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): We shall now take up the Railway Property (Unlawful Possession) Amendment Bill, 2011.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI BHARATSINH SOLANKI): Sir, I beg to move:

That the following amendments made by the Lok Sabha in the Railway Property (Unlawful Possession) Amendment Bill, 2011, be taken into consideration, namely:—

Enacting Formula

1. That at page 1, line 1, **for** “Sixty-second”, **substitute** “Sixty-third”.

Clause 1

2. That at page 1, line 4, **for** “2011”, **substitute** “2012”.

The question was put and the motion was adopted.

SHRI BHARATSINH SOLANKI: Sir, I beg to move:

That the amendments made by Lok Sabha in the Bill be agreed to.

The question was proposed.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): This Bill was discussed here and it is only a substitution of two words. I think we can pass it without discussion. There is nothing to discuss.

DR. GYAN PRAKASH PILANIA (Rajasthan): Sir, I would like to say something.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJEEV SHUKLA): The debate has already taken place. It is only an amendment which has come.

श्री नरेश अग्रवाल (उत्तर प्रदेश): माननीय उपसभाध्यक्ष जी, इस पर कुछ बोलने दीजिए। रेलवे की तमाम प्रॉपर्टी लोगों ने कब्जा कर रखी है...(व्यवधान)

श्री वी. मैत्रेयम (तमिलनाडु): इस पर डिबेट हो गया है...(व्यवधान)

श्री नरेश अग्रवाल: कहां डिबेट हुआ? कब हुआ?... (व्यवधान)

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): अग्रवाल जी, इस बिल पर डिस्कशन था...(व्यवधान)

श्री राजीव शुक्ल: यह बिल यहां से पास हो कर गया है।

श्री नरेश अग्रवाल: अगर सरकार दबाव में बिल पास कराना चाहती है, तो यह ठीक नहीं है...(व्यवधान)

श्री भतरसिंह सोलंकी: यह दबाव की बात नहीं है।

श्री नरेश अग्रवाल: रेलवे की तमाम प्रॉपर्टी बड़े-बड़े...(व्यवधान)

उपसभाध्यक्ष (प्रो. पी.जे. कुरियन): अग्रवाल जी, सुनिए, Agarwalji, this Bill was discussed and we passed it. There is nothing to discuss here. It is only substitution of a word. Nothing is there.

श्रीमति माया सिंह (मध्य प्रदेश): उपसभाध्यक्ष महोदय, अगर कोई कुछ बात कहना ही चाहता है, उसके मन में कुछ बात है, तो कहने दीजिए...(व्यवधान)

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): What is there about this? There is nothing to say.

श्रीमति माया सिंह: यही तो सुनना है कि वे क्या कहने वाले हैं...(व्यवधान)

श्री नरेश अग्रवाल: अगर एक बोलेगा तो और भी लोग हैं...(व्यवधान)

श्रीमति माया सिंह: अगर कोई इस पर कुछ कहना चाह रहा है, तो आप उसको एलाऊ कीजिए...(व्यवधान) इसमें चेअर को क्या दिक्कत है?... (व्यवधान)

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Pilaniaji, you can only speak about this amendment. You can only speak about the amendment. That is what I am saying and nothing else. What is there to speak about the amendment? There is nothing. So, Pilaniaji, kindly agree. Please cooperate.

DR. GYAN PRAKASH PILANIA: It is up to you.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): No; if one Member is allowed, then, I have to allow others also. So, kindly cooperate.

DR. GYAN PRAKASH PILANIA: Sir, I have always abided by your rules.

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Okay.

DR. GYAN PRAKASH PILANIA: But....

THE VICE-CHAIRMAN (PROF. P. J. KURIEN): Pilaniaji, please cooperate. Now, the question is:

That the amendments made by Lok Sabha in the Bill be agreed to.

The motion was adopted.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Now, let us take up the Tamil Nadu Legislative Council (Repeal) Bill, 2012. Where is the Minister?

DR. V. MAITREYAN: Sir, where is the Minister? Please call the hon. Minister. We have to take up the Bill now.

SHRI RAJEEV SHUKLA: Sir, the Minister is in the Lok Sabha. Discussion on the Anand Marriage (Amendment) Bill is going on in Lok Sabha. Sir, you take the next item...(Interruptions)...

DR. V. MAITREYAN: No, no. Next item means, this repeal Bill will not come. No, no. Next item means, it will go on...(Interruptions)...

SHRI RAJEEV SHUKLA: No, no. It will be done. It will be done ... (Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): What is the next item ?... (Interruptions)...

डा. वी. मैत्रेयन: वही मैं पूछ रहा हूँ।...(व्यवधान)....Next item half-an-hour discussion तो चल ही जाएगा।...(व्यवधान)...

AN HON. MEMBER: He is giving an assurance that it will be done...(Interruptions)...

DR. V. MAITREYAN: No, Sir. Let the Parliamentary Affairs Minister move on behalf of the Law Minister. It is only a repeal Bill. There is nothing else...(Interruptions)...The hon. Minister is not going to make any speech on this. The Parliamentary Affairs Minister can move since it is only a repeal Bill, Sir. ..(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Mr. Ajit Singh, are you going to make your statement? ...(Interruptions)...

डा. वी. मैत्रेयन: आप ही मूव कर दीजिए।...(व्यवधान)... It is only a repeal Bill, Sir. The Parliamentary Affairs Minister can move the Bill.

SHRI RAJEEV SHUKLA: The Minister is coming.

DR. V. MAITREYAN: No, no. You move the Bill. Let him come for giving reply...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Who will move?

DR. V. MAITREYAN: The Parliamentary Affairs Minister will move...(Interruptions)...

SHRIMATI VASANTHI STANLEY (Tamil Nadu): Why are you in so much of hurry? ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Since the Law Minister is coming...(Interruptions)...He is in the other House...(Interruptions)...

DR. V. MAITREYAN: Why are you not taking it up?...(Interruptions)... Why the hon. Minister, who was here in the whole morning, disappeared suddenly? ...(Interruptions)...

SHRI RAJEEV SHUKLA: It will be done.

DR. V. MAITREYAN: No, no. Afterwards it will not be taken up. I know that. I know what is happening behind the scene. Now that the Bill has come ...(Interruptions)...You move the Bill ...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): For that, Salman Khursheed should write to me.

DR. V. MAITREYAN: Sir, he has not informed that he would not be here when the Bill will be taken up...(Interruptions)...

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): He should take permission from me to authorize somebody to move the Bill...(Interruptions)...

DR. V. MAITREYAN: Let him move, Sir.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): No, no. Authorisation is needed... (Interruptions)... Maitreyanji, I will solve the problem.

Mr. Rajeev Shukla, will the Law Minister come?

SHRI RAJEEV SHUKLA: Yes, Sir. I had sent the message. He will come at any moment.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): Okay.

THE LEADER OF THE OPPOSITION (SHRI ARUN JAITLEY): He is in the Lok Sabha where discussion on the Anand Marriage (Amendment) Bill is taking place.

THE VICE-CHAIRMAN (PROF. P.J. KURIEN): So, by the time the Minister comes, we will have the statement from the Minister of Civil Aviation. And, then it will be taken up. Now, Mr. Ajit Singh.

STATEMENT BY MINISTER cont.

Strike by Air India Pilots

THE MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH): Mr. Vice-Chairman, Sir, we all know that Indian Pilots Guild of erstwhile Air India is on strike. It is an illegal strike. The Single Bench Judge of High Court declared it as illegal. The IPG went on appeal and the Two Judge Bench of the High Court has also declared it as illegal strike. In fact, on 7th or so, I had received a call at about 11.00 p.m. that some pilots had reported sick. So, basically, they had not given any notice that they are going on strike. They had some discussions with the management of the Air India. But, they did not discuss it with the Civil Aviation Ministry or they did not even discuss it with me. They went on a flash strike. Sir, they have four demands, basically, which they put before the CMD. The first one is, they have some outstanding dues which the management agreed to release. Then, they said that the Dreamliner—the Boeing's new aircraft—which was ordered by the Air India sometime back and now we are due to receive them in, the beginning of the next month and pilots have to be sent for training. So, their demand is that only the erstwhile Air India pilots should be allowed to fly them and, therefore, they only